

JOINT COMMITTEE ON OFFICES OF PROFIT

THIRD REPORT
(SEVENTH LOK SABHA)



सत्यमेव जयते

Presented to Lok Sabha on 30-3-1982

Laid in Rajya Sabha on 30-3-1982

LOK SABHA SECRETARIAT
NEW DELHI

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JOINT COMMITTEE ON OFFICES OF PROFIT
(SEVENTH LOK SABHA) PRESENTED TO THE
LOK SABHA AND LAID IN RAJYA SABHA ON
30.3.1982.

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JOINT COMMITTEE ON OFFICES OF PROFIT
(SEVENTH LOK SABHA)

- COMPOSITION OF THE JOINT COMMITTEE

1. Shri Gulsher Ahmed—*Chairman*

MEMBERS

Lok Sabha

2. Shri Harish Kumar Gangwar
3. Shri Krishna Chandra Halder
4. Shri Virdhi Chander Jain
5. Shri Jagan Nath Kaushal
6. Shri Jamilur Rahman
7. Shri Rashid Masood
8. Shri S. A. Dorai Sebastian
9. Shri N. K. Shejwalkar
10. Shri Nandi Yellaiah.

Rajya Sabha

11. Shri Syed Rahmat Ali
12. Shri Dinesh Goswami
13. Shri Robin Kakati
14. Prof. N. M. Kamble
15. Shri Lakhan Singh

SECRETARIAT

Shri S. D. Kaura—*Chief Legislative Committee Officer.*

Shri M. G. Agrawal—*Senior Legislative Committee Officer.*

REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

I

INTRODUCTION

I, the Chairman of the Joint Committee on Offices of Profit, having been authorised by the Committee to present the Report on their behalf, present this their Third Report of the Committee.

1.2 The matters covered by the Report were considered by the Committee at their sittings held on 6 January and 2 and 3 February, 1982. Minutes of these sittings form part of the Report and are at Appendix.

1.3 The Committee considered the composition, character, functions etc. of 16 Committees/Boards/Companies/Corporations etc. constituted by the Central Government and the Union territory Administration and the emoluments and allowances payable to their members.

1.4 The detailed information regarding the composition, character, functions, emoluments and allowances payable to the members of these bodies was furnished by the concerned Ministries/Departments of the Central Government and the Union territory Administration.

1.5 The Committee considered and adopted the Report on 24 March, 1982.

1.6 The observations/recommendations of the Committee in respect of the matters considered by them are given in the succeeding paragraphs.

II

COMMITTEES/BOARDS/COUNCILS/CORPORATIONS ETC. CONSTITUTED BY THE CENTRAL GOVERNMENT AND THE UNION TERRITORY ADMINISTRATION

Board of Directors of Bharat Wagon and Engineering Company Limited, Muzaffarpur (Ministry of Industry-Department of Heavy Industry)

2.1 The Committee note that the Chairman and Managing Director of the Bharat Wagon and Engineering Company Ltd. is an official and a whole-time employee of the Company. The other non-official Directors of the Company are entitled to a sitting fee of Rs. 100 for each meeting of the Board of Directors. They are also entitled to incidental expenses upto Rs. 100 per day. Thus, the payment admissible to them is more than the 'compensatory allowance'. Besides, the Board of Director exercise executive and financial powers. As such, the Committee feel that the Directorship of the Company ought not to be exempt from disqualification.

The Industrial Appraisal Committee for Clearance of Industrial Projects from environmental angle—(Department of Environment)

2.2 The Committee note that the non-official members (including Chairman) of the Industrial Appraisal Committee are entitled to travelling and daily allowances as per Government Rules, i.e. Rupees 28 maximum as D.A. Thus the payment admissible to them is less than the 'compensatory allowance'. The functions of the Committee are also advisory in nature. As such, the Committee feel that the Chairman and other non-official members of the Committee ought to be exempt from disqualification.

Committee for clearance of Thermal Power Projects from environmental angle—(Department of Environment)

2.3 The Committee note that the non-official members (including Chairman) of the Committee for clearance of Thermal Power Projects from environmental angle are entitled to travelling and daily allowances as per Government Rules, i.e. Rupees 28/-maximum as D.A. Thus, the payment admissible to them is less than the 'compensatory allowance'. The functions of the Committee are also advisory in nature. As such, the Committee feel that the Chairman and other non-official members of the committee ought to be exempt from disqualification.

Environmental Appraisal Committee for Irrigation and Hydro-Electric River Valley Projects—(Department of Environment)

2.4 The Committee note that non-official members of the Environmental Appraisal Committee for Irrigation and Hydro-Electric River

Valley Projects are entitled to travelling and daily allowances as per Government Rules, i.e. Rupees 28 maximum as D.A. Thus the payment admissible to them is less than the 'compensatory allowance'. The functions of the Committee are also advisory in nature. As such, the Committee feel that the non-official members of the Committee *ought to be exempt* from disqualification.

Board of Directors of the Burn Standard Company Limited—(Department of Heavy Industry)

2.5 The Committee note that the Chairman and Managing Director and whole-time Directors of the Company are officials. The other part-time non-official Directors are entitled to a sitting fee of Rs. 150 for each meeting of the Board of Directors. They are also entitled to travelling allowance as admissible to the first grade officers of the Government of India and also incidental expenses upto Rs. 100 per day. Thus the payment admissible to them is more than the 'compensatory allowance'. Besides, the Board of Directors exercises executive and financial powers. As such the Committee feel that the Directorship of the Burn Standard Company Limited *ought not to be exempt* from disqualification.

The National Level Guidance Committee for self-employment—(Planning Commission)

2.6 The Committee note that the non-official members of the National Level Guidance Committee are entitled to T.A./D.A. as admissible to Grade I officers of the Government of India, i.e. Rs. 28 maximum as D.A. Thus the payment admissible to them is less than the 'compensatory allowance'. The functions of the Committee are also advisory in nature. As such, the Committee feel that the non-official members of the Committee *ought to be exempt* from disqualification.

The Hindi Salahkar Samiti for the Ministry of Planning

2.7 The Committee note that the payment admissible to the non-official members of the Hindi Salahkar Samiti attached to the Planning Commission, is less than the 'compensatory allowance'. The functions of the Samiti are also advisory in nature. As such, the Committee feel that the non-official members of the Samiti *ought to be exempt* from disqualification.

Management Board of the Geological Survey of India—(Ministry of Steel and Mines—Department of Mines)

2.8 The Committee note that both the Chairman and Secretary of the Management Board of the Geological Survey of India are officials. Although the amount payable to the non-official members of the Board by way of T. A. and D.A., which is equivalent to that of Class I Officers

of the Government of India, is less than the 'compensatory allowance', the Board exercise both executive and financial powers. Hence, the Committee feel that the membership of the Board *ought not to be exempt* from disqualification.

The Board of Directors of the Bharat Electronics Ltd.—(Ministry of Defence)

2.9 The Committee note that the Joint Committee on Offices of Profit (Second Lok Sabha) had examined the Board of Directors of the Bharat Electronics Ltd. and had recommended *vide* para 6 of their Fourth Report (Second Lok Sabha) that the Chairmanship of this Company ought not to be exempt from disqualification. The Committee find that since then there has been material change both in regard to the payment of sitting fee, incidentals etc. to the non-official part-time Directors of the Board as also in the capital structure and composition of the Company. Therefore, the matter needs re-examination by the present Committee.

The Committee note that the Chairman-cum-Managing Director, whole-time Directors and Secretary of the present Board of Directors of the Bharat Electronics Ltd. are officials. The other part-time non-official Directors of the Board are entitled to a fee of Rs. 150/- for each meeting subject to a ceiling of Rs. 1800/- per year. Besides, they are also entitled to travelling allowance as admissible to the First Grade Officers of the Government of India. The Committee further note that they are also entitled to incidental expenses upto Rs. 100/- for the first day and Rs. 50/- for each subsequent day, if the meeting extends beyond one day. Thus, the total payment admissible to them is more than the 'compensatory allowance'. The Board of Directors also exercise executive and financial powers. As such, the Committee feel that the Directorship of the Company *ought not to be exempt* from disqualification.

Board of Directors of Electronics Trade and Technology Development Corporation Limited—(Department of Electronics)

2.10 The Committee note that the whole-time Directors of the Corporation draw pay in the scales of Rs. 2250-2750 or Rs. 2500-3000 plus usual allowances. The non-official part-time Directors who are not Government servants draw sitting fee @ Rs. 150/- for each meeting of the Board and in, addition they are paid Rs. 100/- for the first day and Rs. 50/- for each subsequent day for attending Board's meetings at a place other than the place of residence. The payment, thus received by the non-official Directors exceeds the 'compensatory allowance' as defined in Section 2(a) of the Parliament (Prevention of disqualification) Act, 1959. The Corporation has also stated that its Board of Directors is the highest management body in the Corporation to lay down policy and monitor progress and that its functions are executive in nature. As such,

the Committee feel that the Directorship of the Corporation *ought not to be exempt* from disqualification.

*Board of Directors of Computer Maintenance Corporation Ltd.—
(Department of Electronics)*

2.11 The Committee note that the managing Director of the Corporation is a full time employee. Chairman and other non-official Directors draw sitting fee @Rs. 200/- per meeting. Thus, the payment admissible to them is more than the 'compensatory allowance'. All the Directors are also paid actual *to and fro* air-fare for attending the meetings of the Board. Besides, the Board of Directors exercise executive and financial powers. As such, the Committee feel that the Chairman, Managing Director and Directorship of the Corporation *ought not to be exempt* from disqualification.

*Board of Directors of Semiconductor Complex Ltd.—(Department of
Electronics)*

2.12 The Committee note that the Chairman and Managing Director of the Corporation who is an official draws pay in the scale of Rs. 3000—125—3500. He is also paid actual boarding and lodging expenses and D.A. at Rs. 100 per day. Part-time official Directors are officers of the Government of India and they draw T.A. as per rules applicable to their parent department. Part-time non-official Directors are not entitled to any remuneration. A sitting fee of Rs. 100 per meeting is, however, payable to them. They are also paid the actual boarding and lodging expenses incurred by them in connection with attending the Board's meetings. Thus, the total payment made to them exceeds the 'compensatory allowance'. Besides, the Board of Directors exercises executive and financial powers. As such the Committee feel that the non-official Directors of the Semi-conductor Complex Ltd. *ought not to be exempt* from disqualification.

*The Child Welfare Board (Union Territory of Andaman and Nicobar
Islands)*

2.13 The Committee note that though no remuneration is paid to the non-official members of the Child Welfare Board, they act as Bench Magistrates and exercise judicial powers conferred by the Code of Criminal Procedure, 1973 on a Judicial Magistrate 1st Class. As such, the Committee feel that the non-official members of the Board *ought not to be exempt* from disqualification.

*Official Level Inter-departmental Committee (Union Territory of Andaman
and Nicobar Islands)*

2.14 The Committee note that no remuneration is payable to the non-official members of the Official Level Inter-departmental Committee. The

functions of the Committee are mainly advisory in nature. As such, the Committee feel that the non-official members thereof *ought to be exempt* from disqualification.

State Level Committee on Welfare of Children (Union Territory of Andaman and Nicobar Islands)

2.15. The Committee note that no remuneration is paid to the non-official members of the State Level Committee on the Welfare of Children. The functions of the Committee are also of advisory nature. As such, the Committee feel that the non-official members of the Committee *ought to be exempt* from disqualification.

Andaman and Nicobar Social Welfare Advisory Board (Union Territory of Andaman and Nicobar Islands)

2.16. The Committee note that no remuneration is paid to the non-official members of the Andaman and Nicobar Social Welfare Advisory Board. The function of the Board is also of advisory nature. As such, the Committee feel that the non-official members of the Board *ought to be exempt* from disqualification.

NEW DELHI;
March 29, 1982.
Chaitra 8, 1904 (Saka).

GULSHER AHMED,
Chairman,
Joint Committee on Officer of Profit.

APPENDIX

(Vide para 1.2 of the Report)

MINUTES OF THE JOINT COMMITTEE ON OFFICES OF PROFIT (SEVENTH LOK SABHA)

XV

(FIFTEENTH SITTING)

The Committee met on Wednesday, 6 January, 1982 from 15.00 to 15.40 hours.

PRESENT

Shri Gulsher Ahmed—*Chairman*

MEMBERS

Lok Sabha

2. Shri Harish Kumar Gangwar
3. Shri Krishna Chandra Halder
4. Shri Jamilur Rahman
5. Shri S. A. Dorai Sebastian
6. Shri N. K. Shejwalkar
7. Shri Nandi Yellaiah

Rajya Sabha

8. Shri Dinesh Goswami
9. Shri Robin Kataki
10. Prof. N. M. Kamble

SECRETARIAT

Shri Ram Kishore—*Senior Legislative Committee Officer.*

2. The Committee took up for consideration Memoranda Nos. 20 to 24 relating to the following Committees/Boards etc. constituted by the Central Government,

Board of Directors of Bharat Wagon and Engineering Company Limited, Muzaffarpur [A Government of India Undertaking—Ministry of Industry (Department of Heavy Industry)—Memorandum No. 201.

3. The Committee noted that the Chairman and Managing Director of Bharat Wagon and Engineering Company Ltd, was an official and a whole-time employee of the Company. The other non-official Directors were entitled to a sitting fee of Rs. 100/- for each meeting of the Board of Directors. They were also entitled to incidental expenses upto Rs. 100/- per day. The payment thus admissible to them was more than the 'compensatory allowance'. Besides, the Board of Directors exercised executive and financial powers.

As such, the Directorship of the Company *ought not to be exempt from disqualification.*

The Industrial Appraisal Committee for Clearance of Industrial Projects from environmental angle (Department of Environment)—(Memorandum No. 21.)

4. The Committee noted that the non-official members (including Chairman) of the Committee were entitled to travelling and daily allowance as per Government Rules i.e. Rupees 28/- maximum as D.A. The payment admissible to them was thus less than the compensatory allowance'. The functions of the Committee were also advisory in nature. As such, the Chairman and other non-official members of the Committee *ought to be exempt from disqualification.*

Committee for clearance of Thermal Power Projects from environmental angle (Department of Environment)—(Memorandum No. 22).

5. The Committee noted that the non-official members (including Chairman) of the Committee were entitled to travelling and daily allowances as per Government Rules i.e. Rupees 28/- maximum as D.A. The payment admissible to them was thus less than the 'compensatory allowance'. The functions of the Committee were also advisory in nature. As such, the Chairman and other non-official members of the Committee *ought to be exempt from disqualification.*

Environmental Appraisal Committee for Irrigation and Hydro-Electric River valley projects (Department of Environment)—(memorandum No. 23).

6. The Committee noted that the non-official members of the Environmental Appraisal Committee for Irrigation and Hydro-Electric River Valley Projects were entitled to travelling and daily allowances as per Government Rules i.e. Rupees 28/- maximum as D.A. The payment admissible to

them was thus less than the 'compensatory allowance'. The functions of the Committee were also advisory in nature. As such, the non-official members of the Committee *ought to be* exempt from disqualification.

Board of Directors of the Burn Standard Company Limited (Department of Heavy Industry)—(Memorandum No. 24).

7. The Committee noted that the Chairman and Managing Director and whole-time Directors of the Company were officials. The other part-time non-official Directors were entitled to a sitting fee of Rs. 150/- for each meeting of the Board of Directors. They were also entitled to travelling allowance as admissible to the first grade officers of the Government of India and also incidental expenses upto Rs. 100/- per day. The payment thus admissible to them was more than the 'compensatory allowance'. Besides, the Board of Directors exercised executive and financial powers. Therefore, the Directorship of the Burn Standard Company Limited *ought not to be* exempt from disqualification.

The Committee then adjourned to meet again at 15.00 hours on Tuesday, 2 and on Wednesday, 3 February, 1982.

XVI

(SIXTEENTH SITTING)

The Committee met on Tuesday, 2 February, 1982 from 15.00 to 15.45 hours.

PRESENT

Shri Gulsher Ahmed—*Chairman*

MEMBERS

Lok Sabha

2. Shri Krishna Chandra Halder
3. Shri Jamilur Rehman
4. Shri Rashid Masood
5. Shri S. A. Dorai Sebastian
6. Shri N. K. Shejwalkar

Rajya Sabha

7. Shri Syed Rahmat Ali
8. Shri Dinesh Goswami
9. Shri Robin Kakati
10. Prof. N. M. Kamble
11. Shri Lakhan Singh

SECRETARIAT

1. Shri S. D. Kaura—*Chief Legislative Committee Officer.*
2. Shri M. G. Agrawal—*Senior Legislative Committee Officer.*

2. The Committee took up for consideration 6 Memoranda (Nos. 25 to 30) relating to the following Committees/Boards etc. constituted by the Central Government/Union Territory Administration.

The National Level Guidance Committee for self-employment (Planning Commission)—(Memorandum No. 25)

3. The Committee noted that the non-official members of the Committee were entitled to T.A./D.A. as admissible to Grade I officers of the Government of India *i.e.* maximum Rs. 28 as D.A. As such, the payment, admissible to them, was less than the 'compensatory allowance'.

The functions of the Committee were also advisory in nature. The Committee, therefore, felt that the non-official members of the Committee ought to be exempt from disqualification.

The Hindi Salahkar Samiti for the Ministry of Planning—(Memorandum No. 26)

4. The Committee noted that the payment admissible to the non-official members of the Hindi Salahkar Samiti was less than the 'compensatory allowance'. The functions of the Samiti were also advisory in nature. As such, the Committee felt that the non-official members of the Samiti ought to be exempt from disqualification.

Management Board of the Geological Survey of India (Ministry of Steel and Mines—Department of Mines)—(Memorandum No. 27).

5. The Committee noted that both the Chairman and Secretary of the Management Board were officials. Although the amount payable to the non-official members of the Board by way of T.A. and D.A.; which was equivalent to that of Class I Officers of the Government of India, was less than the 'compensatory allowance', the Board exercised both executive and financial powers. Hence, the Committee felt that the membership of the Board ought not to be exempt from disqualification.

The Board of Directors of the Bharat Electronics Ltd, (Ministry of Defence)—(Memorandum No. 28)

6. The Committee learnt that the Joint Committee on Offices of Profit (Second Lok Sabha) had examined the Board of Directors of the Bharat Electronics Ltd. and had recommended vide para 6 of their Fourth Report (Second Lok Sabha) that the Chairmanship of this Company ought not to be exempted from disqualification. Since there was material change both in regard to the payment of sitting fee, incidents etc. to the non-official part-time Directors of the Board and in the capital structure and composition of the Company, the matter needed re-examination by the present Committee.

7. The Committee noted that the Chairman-cum-Managing Director, whole-time Directors and Secretary of the present Board were officials. The other part-time non-official Directors were entitled to a sitting fee of Rs. 150/- for each meeting subject to a ceiling of Rs. 1800/-per year. Besides, they were also entitled to travelling allowance as admissible to the First Grade Officers of the Government of India. The Committee further noted that they were also entitled to incidental expenses upto Rs. 100/- for the first day and Rs. 50/- for each subsequent day, if the meeting extended beyond one day. Thus, the total payment, admissible to them was more than the 'compensatory allowance'. The Board of Directors also exercised execu-

tive and financial powers. As such, the Committee felt that the Directorship of the Company ought *not* to be exempt from disqualification.

State Level Selection Committee (Union Territory of Andaman and Nicobar Islands)—(Memorandum No. 29).

8. The Committee then took up the above Memorandum but deferred its consideration and directed that further information might be sought from the Ministry on the following points:—

- (i) the purpose for which the State Level Selection Committee selects an individual/institution who|which has done the best work in the year in the cause of children|in any branch of child welfare;
- (ii) the benefit which the selected one gets; and
- (iii) The rules/guidelines, if any, for the Selection Committee to guide them in such selection.

The Child Welfare Board (Union Territory of Andaman and Nicobar Islands)—(Memorandum No. 30).

9. The Committee noted that though no remuneration was paid to the non-official members of the Board, they acted as Bench Magistrates and exercised judicial powers conferred by the Code of Criminal Procedure, 1973 on a Judicial Magistrate 1st Class. As such, the Committee felt that the non-official members of the Board ought *not* to be exempt from disqualification.

The Committee then adjourned to meet again on Wednesday, 3 February, 1982.

XVII

SEVENTEENTH SITTING

The Committee met on Wednesday, 3 February, 1982 from 11.00 to 11.50 hours.

PRESENT

Shri Gulsher Ahmed—*Chairman*

MEMBERS

LOK SABHA

2. Shri Harish Kumar Gangwar
3. Shri Krishna Chandra Halder
4. Shri Jamilur Rehman
5. Shri S. A. Doraj Sebastian
6. Shri N. K. Shejwalkar

RAJYA SABHA

7. Shri Syed Rahmat Ali
8. Shri Dinesh Goswami
9. Shri Robin Kakati
10. Prof. N. M. Kamble
11. Shri Lakhan Singh

SECRETARIAT

Shri M. G. Agrawal—*Senior Legislative Committee Officer.*

2. The Committee took up for consideration 6 Memoranda (Nos. 31 to 36) relating to the following Committees/Boards etc. constituted by the Central Government/Union Territory Administration:

Official Level Inter-departmental Committee (Union Territory of Andaman and Nicobar Islands)—(Memorandum No. 31)

3. The Committee noted that no remuneration was payable to the non-official members of the Committee. The functions of the Committee were mainly advisory in nature. As such, the Committee felt that the non-official members of the Official Level Inter-departmental Committee ought to be exempt from disqualification.

State Level Committee on Welfare of Children (Union Territory of Andaman and Nicobar Islands)—(Memorandum No. 32)

4. The Committee noted that no remuneration was paid to the non-official members of the Committee. The functions of the Committee were also of advisory nature. As such, the Committee felt that the non-official members of the State Level Committee on the Welfare of Children ought to be exempt from disqualification.

Andaman and Nicobar Social Welfare Advisory Board (Union Territory of Andaman and Nicobar Islands)—(Memorandum No. 33)

5. The Committee noted that no remuneration was paid to the non-official members of the Board. The function of the Board was also of advisory nature. As such, the Committee felt that the non-official members of the Board ought to be exempt from disqualification.

Board of Directors of Electronics Trade and Technology Development Corporation Limited. (Department of Electronics)—(Memorandum No. 34)

6. The Committee noted that the whole-time Directors of the Corporation drew pay in the scales of Rs. 2250—2750 or Rs. 2500—3000 plus usual allowances. The non-official part-time Directors who were not Government servants drew sitting fee @ Rs. 150/- for each meeting of the Board and in addition they were paid Rs. 100/- for the first day and Rs. 50/- for each subsequent day for attending Board's meetings at a place other than the place of residence. The payment, thus, received by the non-official Directors exceeded the 'compensatory allowance' as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. That Corporation had also stated that its Board of Directors was the highest management body in the Corporation to lay down policy and monitor progress and that its functions were executive in nature. As such, the Committee felt that the Directorship of the Corporation ought not to be exempt from disqualification.

Board of Directors of Computer Maintenance Corporation Ltd. (Department of Electronics)—(Memorandum No. 35)

7. The Committee noted that the Managing Director of the Corporation was a full time employee. Chairman and other non-official Directors drew sitting fee @ Rs. 200/- per meeting. All the Directors were paid actual to and fro air-fare for attending the meetings of the Board. Besides, the Board of Directors exercised executive and financial powers. As such, the Committee felt that the Chairman, Managing Director and Directorship of the Corporation ought not to be exempt from disqualification.

Board of Directors of Semiconductor Complex Ltd. (Department of Electronics)—(Memorandum No. 36).

8. The Committee noted that the Chairman and Managing Director of the Corporation who was an official drew pay in the scale of Rs. 3000—125-3500. He was also paid actual boarding and lodging expenses and D.A. @ Rs. 100/- per day. Part-time official Directors were officers of the Government of India and they drew T.A. as per rules applicable to their parent department. Part-time non-official Directors were not entitled to any remuneration. A sitting fee of Rs. 100/- per meeting was, however, payable to them. They were also paid the actual boarding and lodging expenses incurred by them in connection with attending the Board's meetings. Thus, the total payment made to them exceeded the 'compensatory allowance'. Besides, the Board of Directors exercised executive and financial powers. Thus, the Committee felt that the non-official Directors of Semiconductor Complex Ltd. ought not to be exempt from disqualification.

The Committee then adjourned.

(XVIII)

EIGHTEENTH SITTING

The Committee met on Wednesday, 24 March, 1982 from 15.30 to 16.00 hours.

PRESENT

Shri Jamilur Rahman—*in the Chair*

MEMBERS

Lok Sabha

2. Shri Krishna Chandra Halder

Rajya Sabha

3. Shri Syed Rahmat Ali

4. Shri Dinesh Goswami

5. Shri Robin Kakati

6. Shri Lakhan Singh

SECRETARIAT

1. Shri S. D. Kaura—*Chief Legislative Committee Officer.*

2. Shri M. G. Agrawal—*Senior Legislative Committee Officer.*

2. In the absence of the Chairman, Shri Jamilur Rahman was chosen by the Committee to act as Chairman for the sitting in terms of the provisions of Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee considered their draft Third Report and adopted it.

4. The Committee decided that the Third Report might be presented to Lok Sabha on the 30 March, 1982 and laid on the Table of Rajya Sabha on the same day.

5. The Committee authorised the Chairman, and in his absence, Shri Jamilur Rahman to present the Report to Lok Sabha on their behalf.

6. The Committee also authorised Shri Dinesh Goswami and in his absence, Shri Syed Rahmat Ali to lay the Report on the Table of Rajya Sabha.

~~The Committee then adjourned.~~